

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH - 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON 10.11.2021 AT 02:30 PM
THROUGH VIDEO CONFERENCE

IA (IBC)/226 & 664/2021 in CP (IB) No. 33/7/HDB/2020
U/s 7 of Insolvency & Bankruptcy Code, 2016

IN THE MATTER OF:

Indian Agro and Food Industries Ltd

...Financial Creditor

Vs

Gouthami Hatcheries Pvt Ltd

...Corporate Debtor

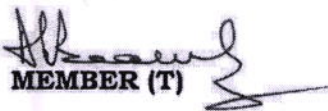
CORAM:

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER JUDICIAL
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER TECHNICAL

ORDER

Learned Counsel Ms. Mano Ranjani for RP & Learned RP N Mallikarjuna Setty in IA No. 664/2021 appeared in person. This is an IA filed by the Resolution Professional under Section 12-A for withdrawal of the main CP (IB) No. 33/7/HDB/2020 on the ground that the claim is settled amicably between the parties. The memo is taken on record. In the light of the memo, the same is hereby allowed. So nothing survives. The CP (IB) No. 33/7/HDB/2020 is disposed as withdrawn.

The Moratorium under Section 14 stands vacated. The Corporate Debtor is allowed to function independently through its Board of Directors with immediate effect.


MEMBER (T)

Binnu


MEMBER (J)